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Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade
Public Notice No. 58 (RE-2013)/2009-2014
New Delhi, Dated the 15 April, 2014

Sub: Amendment in the date of effect for implementation of Self-certification regarding compliance of bar-coding requirements on secondary and tertiary level packaging on export consignment of pharmaceuticals and drugs.

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2009-14, as amended from time to time, Director General of Foreign Trade hereby makes following amendments in Public Notice No. 56(RE-2013)/2009-14 dated 01.04.2014:

2. Through Public Notice No. 56(RE-2013)/2009-14 dated 01.04.2014 it had been notified that with effect from 01.04.2014, export of pharmaceuticals and drug consignment would be permitted through a self-certification process.

3. Now, it has been decided that the date of effect for implementation of Self-certification regarding compliance of bar-coding requirements on secondary and tertiary level packaging on export consignment of pharmaceuticals and drugs as mentioned at Para 3 of Public Notice No. 56(RE-2013)/2009-14 dated 01.04.2014 shall be 15th May, 2014. However, all those consignments which have been got cleared as per Public Notice No. 56(RE-2013)/2009-14 dated 01.04.2014 till date shall be treated as valid.

4. Effect of this Public Notice:

The effective date of Public Notice No. 56(RE-2013)/2009-14 dated 01.04.2014 has been amended to 15.05.2014.

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